

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 14  
CP No. 108/241/PB/2024  
Old No. CP 40/241/PB/2022

**IN THE MATTER OF:**

Pawan Kumar Aggarwal ... Applicant/Petitioner  
Vs  
Koko Tawa Welding Industry Private Limited ... Respondent

**Order under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 04.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. G. P. Madaan, Mr. Aditya Madaan, Mr. Anmol Singh, Advs.  
For Respondent : Mr. Ayush Mangal Gupta, Advocate

**ORDER**

Ld. Counsel Mr. G. P. Madaan for the petitioner appeared.

New Counsel Mr. Ayush Mangal Gupta for the respondent seeks and is granted time to file a reply to the application before the next date of hearing.

At his request, list the matter **on 08.08.2024**.

Meantime, the petitioner is directed to file hard copies of the petition if not already filed.

**IA(CA)-210/2024**

Ld. Counsel Mr. G. P. Madaan for the applicant appeared.

Ld. Counsel Mr. Ayush Mangal Gupta for the respondent seeks and is granted time to file a reply to the application before the next date of hearing, failing which we may consider to passing an order granting an interim relief to protect the interest of the petitioner.

At his request, list the matter **on 08.08.2024**.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**